923. SHRI P.C. MOHAN:
    SHRI L.S. TEJASVI SURYA:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) the status of appeals from the decisions of the Competition Commission of India pending before the NCLATs

(b) whether the Government intends to establish appellate tribunals apart from the NCLATs to adjudicate appeals under the Competition Act, 2002 in order to decrease case pendency at NCLATs; and

(c) if so, the details thereof?

ANSWER

MINISTER OF STATE FOR FINANCE (SHRI ANURAG SINGH THAKUR)
AND CORPORATE AFFAIRS

(a): As per the data received from the National Company Law Appellate Tribunal (NCLAT), a total of 328 appeals have been filed before the NCLAT from the decisions of the Competition Commission of India upto 31.01.2021. Out of 328 cases, 80 cases have been decided and 248 cases are pending as on 31.01.2021.

(b): No, Sir.

(c): Does not arise.

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